

1	2	3	4	5
B Refrigerators-Complete:				
Bahrain	60	0.57
UAE	266	1.46	30	0.26
Kuwait	400	3.22
Mauritius	9	0.18	75	0.68
Oman	36	0.30	100	0.96
Nigeria	92	1.97
Qatar	30	0.30
Yar	50	0.40	50	0.44
Others	60	0.66	18	0.23
TOTAL	821	6.22	455	5.41
C. Refrigerators (N.E.S.)				
Indonesia	10	0.12
Nigeria	1	0.02	10	0.27
UAE	17	0.56
Srilanka	5	0.60
Philippines	621	7.48
Others	5	0.05	5	0.09
TOTAL	649	8.71	25	0.48

Posting of Commissioner of Income Tax to Rajkot

8573. SHRI VINODBHAI B. SHETH: Will the Minister of FINANCE be pleased to state:

(a) whether the post of Commissioner of Income Tax is lying vacant in Rajkot Head Quarters;

(b) if so, when it is likely to be filled up; and

(c) whether Government are aware that considerable hardship is caused to the assesseees owing to the delay in the posting of a Commissioner at Rajkot?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) Yes.

(b) It is likely to be filled up very shortly.

(c) Government have been receiving representations in this regard.

दिल्ली और बड़ौदा के बीच विमान सेवा

8574. श्री अमर सिंह बी० राठवा : क्या पर्यटन और वायु विमानन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली और बड़ौदा के बीच विमान सेवा चालू करने का प्रस्ताव है और यदि हाँ, तो तत्सम्बन्धी व्यौरा क्या है और यदि नहीं, तो उस के क्या कारण हैं ;

(ख) क्या दिल्ली-बम्बई विमान सेवा के बड़ौदा में रुकने की व्यवस्था करने का प्रस्ताव है; और

(ग) क्या दिल्ली-अहमदाबाद और अहमदाबाद-बड़ौदा विमान सेवा चालू करने का प्रस्ताव है और यदि हाँ, तो कब तक और यदि नहीं, तो उस के क्या कारण हैं ?

पॉइंट और नागर विमानन मंत्री (श्री पुरुषोत्तम कौशिक) : (क), जो नहीं। दिल्ली से बड़ौदा के लिये एक सीधी विमान सेवा चालू करने का फिलहाल कोई प्रस्ताव नहीं है। बड़ौदा-दिल्ली यातायात की आवश्यकता-पूर्ति सौराष्ट्र में अन्य स्थानों की भाँति बम्बई से होते हुए की जाती है।

(ख) जी नहीं।

(ग) दिल्ली-अहमदाबाद की सीधी विमान सेवा पहले से ही चल रही है। बड़ौदा के अहमदाबाद से बहुत कम दूरी पर होने के कारण, इन दोनों स्थानों के बीच एक विमान सेवा चलाना सर्वथा अलाभप्रद रहेगा।

Problems on the appointment of common Chairman of Indian Airlines and Air India

8575. SHRI P. K. KODIYAN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the appointment of a joint Chairman for Indian Air Lines and Air India has created certain problems at the management level;

(b) whether Government's attention has been drawn to the report appeared in Times of India dated 14th April, 1978 in this regard; and

(c) if so, the details and Government's reaction thereto?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) No, Sir. (b) Yes, Sir.

(c) A common chairman has been appointed under proviso (a) to section 4(1A) of the Air Corporations Act, 1953 to secure greater coordination between the two Corporations

and to ensure utilisation of the infra-structural facilities to the best advantage of both the Corporations. The question, therefore, of any reaction to a press report does not arise.

Supercession in Supervisory Posts of I.T.D.C.

8577. SHRI AGHAN SINGH THAKUR: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that supercessions have been made in I.T.D.C. in the Supervisory posts;

(b) if so, the number of officers superceeded during the last three years;

(c) the reasons and grounds for injustice to the employees of Indian Tourism and Development Corporation; and

(d) whether Government has any intention to redress the grievances of the Senior Officers superseded by juniors in order to avoid any future conflicts in staff?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

Applications received by Joint Venture Committee for Joint Venture Projects

8578. SHRI R. D. RAM: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether the Joint Venture Committee had received a large number of applications for its approval of Joint Venture projects between the period starting from the date of dissolution of Fifth Lok Sabha i.e. 18th January, 1977 till the formation of new Government and/or Sixth Lok Sabha during March, 1977;

(b) if so, the number of such applications and the total number of projects given approval out of such applications before the formation of the new Government in March, 1977 with details;